

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 110 OF 2024

IN THE MATTER OF:

Vivekanand Singh

.... Applicant

Versus

State of Uttar Pradesh & Ors.

.... Respondents

INDEX

NDOH. 20.08.2024

S. No.	Particular	Page No.
1.	Reply Affidavit on behalf of Respondent no. 2 (New Okhla Industrial Development Authority)	1-7
2.	<u>ANNEXURE R-1</u> True Copy of Office order dated 24.05.2023 of NOIDA for laying of underground wires/Optical Fibre Cables etc.	8
3.	<u>ANNEXURE R-2(COLLY)</u> True copy of photographs removing tangled wires and OFC cables by Answering Respondent.	9-24
4.	<u>ANNEXURE R-3(COLLY)</u> True Copy of Public Notice dated 19.06.2024 published in the national and local newspaper.	25-28

5. **Proof of Service****29**

THROUGH


Sameer Jain/Suvigya Awasthy/Deepesh Raj

Counsel for Respondent No. 2

PSL Advocates & Solicitors

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 110 OF 2024



IN THE MATTER OF:

Vivekanand Singh

.... Applicant

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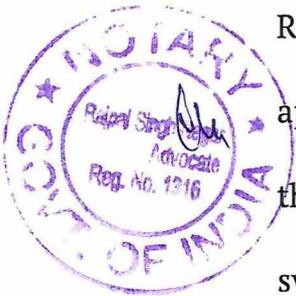
State of Uttar Pradesh & Ors.

.... Respondents

REPLY AFFIDAVIT OF BEHALF OF RESPONDENT NO. 2 (NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY)

I, Gyanendra Kumar, aged about 49 years, son of Sh. O.P Yadav, having office at New Okhla Industrial Development Authority, Sector 39, Department-Horticulture, Gautam Budh Nagar, Uttar Pradesh-201301, do hereby solemnly affirm and state as follows:

1. That I am presently serving as Deputy Director, Department of Horticulture at New Okhla Industrial Development Authority herein Respondent no. 2 (“NOIDA/Answering Respondent”) in the present application. I am well conversant with the facts of case having perused the records pertaining to case available in my office. I am authorised to swear the present affidavit on behalf of Respondent no. 2 and competent to make the present affidavit.



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Gyanendra Kumar
Dy. Director (Hort)
NOIDA

2. I say that all the averment made in the Application, which are not borne from documentary record and contentions raised in the Application, which are not in consonance with law are denied. No pleading in the Application shall be deemed to have been admitted unless it is specifically admitted by the deponent in the Reply. I crave liberty to file a detailed para-wise reply to the Application at the later stage, if any occasion arises.
3. That instant Application is filed by Applicant under Section 18(1) read with Section 14, 15, 16 & 17 of the National Green Tribunal Act, 2010, *inter-alia* seeking following relief from this Hon'ble Tribunal-

- “ a. Direct the Respondent authorities to take punitive or strict action against the companies and agencies who have caused environmental pollution around the said region;*
- b. Direct the Respondent authorities to maintain the wires and optical fibre cables network in the Gautam Budh Nagar region;*
- c. Direct the Respondent authorities to take all steps to ensure strict compliance of environmental norms by the companies and local agencies who apply for laying overhead cables and wires;*
- d. Constitute a high - level committee to monitor the aforesaid situation which is transcending to other cities and submit periodical reports to this Hon'ble Tribunal;*
- e. Direct the Respondents in the interim to implement the existing rules and laws strictly regarding the laying of overhead wires and*

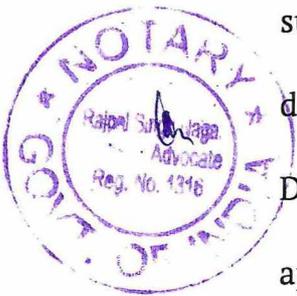


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 Gyanendra Kumar
 Dy. Director (Hort)
 Div-Ist, NOIDA

cables and also in respect to concretization of trees in the Gautam Budh Nagar region of Uttar Pradesh;

f. And pass any other appropriate order/ direction as this Hon'ble Tribunal may deem fit and proper in the aforesaid facts and circumstances and in the interest of justice."

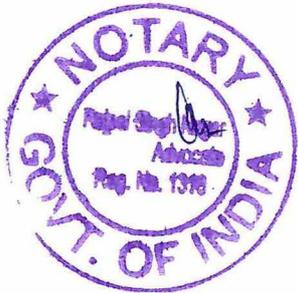
4. That the instant Application was heard by this Hon'ble Tribunal on 31.01.2024, and was please to issue notice to the Respondents with the direction to file their reply/response to the allegation made in the Application within 2 months and posted for hearing on 03.04.2024. However, due to the *bonafide* mistake of the Answering Respondent, the said Application was not received to the concerned department i.e., Law Department of NOIDA for appointment of Advocate for representing Answering Respondent in the present Application. The present Application was taken up by this Hon'ble Tribunal on 03.04.2024, due to non-appearance of Respondent no. 1, 2 and 4 the Hon'ble Tribunal provided one more opportunity to file their response within one month subject to payment of INR 10,000/- each as costs. That due to the intra-department delay the said application was not available to the Law Department of the Answering Respondent and after receiving the application, it took considerable time to appoint Advocate in the present Application. In the view of said exercise, the Answering Respondent was




Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA

unable to comply with the order dated 03.04.2024 of this Hon'ble Tribunal.

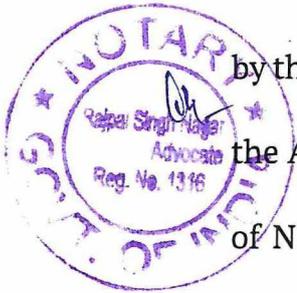
5. It is submitted that the Answering Respondent is a public authority constituted under provisions of Uttar Pradesh Industrial Development Act, 1978. Considering the impersonal nature of the Government's functioning, the delay in the decision-making process is *bonafide* and not intentional or deliberate. The Answering Respondent humbly apologises for the inconvenience caused. That Answering Respondent is filing the present Reply after depositing of cost of INR 10,000/- with the National Green Tribunal Bar Association, Principal Bench, New Delhi.
6. That the Applicant has falsely alleged that the Answering Respondent is entrusted with the duty to grant permissions to the telecom companies and local internet agencies to lay overhead cables and wires for internet and wi-fi connectivity in the area. It is submitted that Answering Respondent only grants permission for underground laying of wires, cables etc. and no permission is granted by the Answering Respondent for laying of overhead wires, cables etc. In fact, laying of any overhead cable and wires/Optical Fibre Cables ("**OFC cables**") etc. for internet/wi-fi or any other purpose is a strictly prohibited activity in NOIDA and there is no question of grant of permission/license to any agency of company as wrongly alleged by the Applicant. True Copy of Office order




Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA

dated 24.05.2023 of NOIDA for laying of underground wires/Optical Fibre Cables etc. is marked and annexed as **Annexure R-1.**

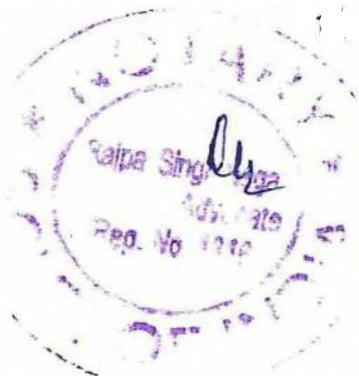
7. That Applicant filed a representation dated 05.01.2024 to the Respondents *vis-à-vis* action against overhanging of wires, OFC cables, television cables in Gautam Budh Nagar, Uttar Pradesh. After being privy to the representation dated 05.01.2024 of the Applicant, the Answering Respondent put all its machinery in action for removal of all types of overhanging wires, OFC cables etc. on the trees within its jurisdiction to maintain environment clean and to remove unnecessary risk involved from it.
8. It is submitted that the Applicant has annexed photographs of tangled wires overhanging on the tree depicted in its Application as Annexure - A-1. However, the Applicant has failed to disclose specific location of the said photographs in the Application, still the Answering Respondent contacted the Applicant on 12.06.2024 for ascertaining the exact location of the photographs, so that strict remedial action may be taken by the Answering Respondent in accordance with law. It was informed by the Applicant that the annexed photographs were of Sector 1, 2, 3 and 7 of Noida, Gautam Budh Nagar. The Answering Respondent initiated a drive on 14.06.2024, to remove all the overhanging wires, OFC cables etc. from the trees within its jurisdiction. It is pertinent to mention that this




Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA

drive was very fruitful as Answering Respondent was able to remove all the overhead and tangled wired from the trees. True copy of photographs removing tangled wires and OFC cables by Answering Respondent is marked and annexed as **Annexure R-2(Colly)**.

9. In furtherance of removal of the overhanging wires, OFC cables etc. from the trees and to resolve the said environmental issue, the Answering Respondent issued a Public Notice dated 19.06.2024, in national and local newspaper namely Hindustan & The Pioneer Delhi respectively informing general public that installation of wires, OFC cables etc. on the tree, is a punishable offence and fine may be imposed for any violation against the responsible company or individual. The contents of the Public Notice dated 19.06.2024 is reproduced below for the ready reference of this Hon'ble Tribunal-



“सर्व साधारण को सूचित किया जाता है कि माननीय राष्ट्रीय हरित अधिकरण के द्वारा दिये गये निर्देशों एवं Govt. of U.P. enacted the Uttar Pradesh Public Land (Permission for placing and maintaining optical fibre cable) Act 2001 के क्रम में नौएडा क्षेत्र में आने वाले हरित क्षेत्र (वृक्ष, पेड़-पौधे आदि) के ऊपर किसी भी प्रकार के केबिल (Telephone Wires, Internet Wires, Optical Fibre Cables) को लगाया जाना दण्डनीय अपराध है। इस संबंध में उत्तरदाई संस्था के विरुद्ध दण्डात्मक कार्यवाही की जायेगी व अर्थदण्ड भी अधिरोपित किया जायेगा।”

True Copy of Public Notice dated 19.06.2024 published in the national and local newspaper is marked and annexed as **Annexure R-3(Colly)**.

Gyanendra Kumar
Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA

10. It is submitted that the Answering Respondent has already taken the remedial steps within its territorial jurisdiction, thereby addressing all the grievances raised by the Applicant. As such it is prayed that the present application may be disposed off by taking into account the aforementioned information and action taken by NOIDA.



DEPONENT
Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA

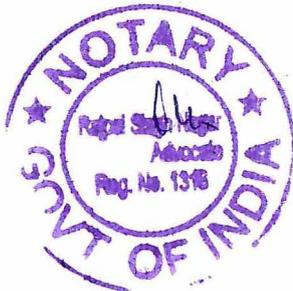
VERIFICATION:

Verified at Gautam Budh Nagar on 16.08.2024 that the factual contents of this Reply Affidavit are true and correct to my knowledge as derived from the records of the case and nothing stated therein is false and nothing material has been concealed there from. The last paragraph is prayer to this Hon'ble Tribunal.



DEPONENT

Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



ATTESTED



Rajpal Singh Nagar
Notary Public NoIDA
Gautambudh Nagar (U.P.)

16 AUG 2024

नवीन ओखला औद्योगिक विकास प्राधिकरण

8

मुख्य प्रशासनिक भवन सैक्टर-8, नौएडा

सं०-नौएडा/मु०क्रा०अ०/2023/उ०क्र०१३६(वि०)/३५६

दिनांक 24 मई, 2023

कार्यालय आदेश

कार्यहित में नौएडा क्षेत्र में समस्त ओ०एफ०सी० केबिल, प्राकृतिक गैस लाईन, भूमिगत विद्युत लाईन अथवा अन्य भूमिगत सर्विसेज HDD/Moiling पद्धति के माध्यम से बिछाये जाने हेतु विभिन्न एजेन्सियों के आवेदन के सापेक्ष सशर्त अनुमति मुख्य कार्यपालक अधिकारी के अनुमोदनोपरान्त उप महाप्रबन्धक (सिविल) द्वारा निर्गत की जायेगी, जिसमें निम्न प्रक्रिया अपनायी जायेगी:-

1. सम्बंधित एजेन्सी द्वारा प्रस्तुत आवेदन के अनुसार उप महाप्रबन्धक कार्यालय द्वारा वर्क सर्किलों से स्थलों का भौतिक सर्वे कर सर्विसेज बिछाये जाने की सम्मोदना (सर्विसेज बिछायी जा सकती है अथवा नहीं) का सत्यापन कराया जायेगा एवं वर्क सर्किलों द्वारा तत्सम्बंधी रिपोर्ट उप महाप्रबन्धक (सिविल) कार्यालय को प्रस्तुत की जायेगी।
2. वर्क सर्किलों से प्राप्त रिपोर्ट का परीक्षण कर परीक्षणोपरान्त सर्विसेज बिछाये जाने हेतु उपयुक्त हेतु आगमन गठित किया जायेगा, तदनुसार रेस्टोरेशन राशि की गणना की जायेगी, जिसका परीक्षण टी०ए०सी० द्वारा किया जायेगा।
3. टी०ए०सी० द्वारा परीक्षणोपरान्त रेस्टोरेशन राशि की स्वीकृति का सक्षम स्तर से अनुमोदन प्राप्त किया जायेगा।
4. अनुमोदनोपरान्त सम्बंधित एजेन्सी को भांग पत्र प्रेषित किया जायेगा।
5. भांग पत्र के सापेक्ष एजेन्सी द्वारा बैंक गारन्टी जमा की जायेगी, जिसका सत्यापन सम्बंधित बैंक से कराया जायेगा।
6. सम्बंधित एजेन्सी द्वारा ₹ 100/- के स्टाम्प पेपर (जो किं उ०प्र० सरकार द्वारा निर्गत हों) पर प्राधिकरण द्वारा निर्धारित नियम एवं शर्तों की सहमति अंकित कर प्रस्तुत किया जायेगा।
7. सत्यापन उपरान्त मुख्य वित्त एवं लेखाधिकारी द्वारा बैंक गारन्टी की जाँच कर सत्यापित किया जायेगा तथा बैंक गारन्टी कार्यालय में संरक्षित की जायेगी जिनकी वैधता को आवश्यकतानुसार नवीकरण (Renew) किया जायेगा।
8. रेस्टोरेशन राशि के सत्यापन उपरान्त अनुमति निर्गत किये जाते हेतु सक्षम स्तर से अनुमोदन प्राप्त किया जायेगा तथा अनुमोदनोपरान्त उप महाप्रबन्धक (सिविल) द्वारा अनुमति पत्र हस्ताक्षरित कर निर्गत किया जायेगा।
9. सम्बंधित कंपनी द्वारा एक दिन में मात्र उतारने ही गड्डे खोदे जायेंगे/सड़क काटी जायेगी, जितना कि कंपनी द्वारा उसी दिन शान तक उन्हें वापस भर सके। साथ ही सभी गड्डे खोदने/सड़क काटने के बाद, 48 घंटे के भीतर कंपनी द्वारा स्थल को पुनः पहले वाली स्थिति में Restore किया जायेगा। उक्त का अनुपालन न किये जाने की दशा में कंपनी पर ₹ 1000/- प्रति दिन का अर्थदण्ड लगाया जाएगा। उक्त कार्यवाही की मॉनिटरिंग का दायित्व सम्बंधित क्षेत्र के वरिष्ठ प्रबन्धक, वर्क सर्किल/जल/वि०/या० का होगा तथा कंपनी द्वारा खोदे/काटे गये भाग को Restore किये जाने का सत्यापन भी वरिष्ठ प्रबन्धक, वर्क सर्किल/जल/वि०/या० द्वारा किया जायेगा।

उक्त आदेश तत्काल प्रभावी होंगे।

(रितु माहेश्वरी)

मुख्य कार्यपालक अधिकारी
नौएडा

प्रतिलिपि :-

- अपर मुख्य कार्यपालक अधिकारी (एम)/(एसपी)/(पीके)।
- मुख्य वित्त एवं लेखाधिकारी को अनुपालनार्थ।
- उप महाप्रबन्धक (जल)/(सिविल)/(वि०/या०)/(एन०टी०सी०/जन स्वा०) को आवश्यक कार्यवाही हेतु।
- वरिष्ठ प्रबन्धक (वर्क सर्किल-1 से 10)/(जल खण्ड-1 से 3)/(वि०/या०-1 से 4)/(एनटीसी)/(टी०ए०सी०) को अनुपालनार्थ।

22/5
मुख्य कार्यपालक अधिकारी
नौएडा

Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



B-1, Udhyog Marg, Block B, Sector 1, Noida, Uttar Pradesh 110096, India

Latitude
28.587335°

Longitude
77.31291666666667°

Local 10:48:38 AM
GMT 05:18:38 AM

Altitude 207 meters
Friday, 14.06.2024



GPS Map
Camera Lite

12, Block B, Sector 1, Noida, Uttar Pradesh 201301, India

Latitude

28.589690000000004°

Longitude

77.31100166666667°

Local 10:33:09 AM

GMT 05:03:09 AM

Altitude 204 meters

Friday, 14.06.2024



GPS Map
Camera Lite

Block B, B6, Block B, Sector 1, Noida, Uttar Pradesh 201301, India

Latitude
28.587553333333336°

Longitude
77.313415°

Local 10:53:21 AM
GMT 05:23:21 AM

Altitude 205 meters
Friday, 14.06.2024



 **GPS Map Camera**



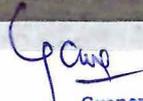
Noida, Uttar Pradesh, India

C-93, C Block, Pocket C, Sector 20, Noida, Uttar Pradesh 201301, India

Lat 28.580782°

Long 77.330697°

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Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



GPS Map
Camera Lite

12, Block B, Sector 1, Noida, Uttar Pradesh 201301, India

Latitude

28.5900933333333336°

Longitude

77.310676666666667°

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Altitude 209 meters

Friday, 14.06.2024



GPS Map
Camera Lite

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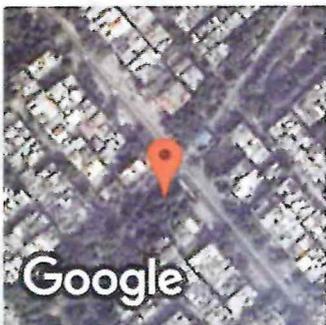
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Altitude 206 meters

Saturday, 15.06.2024



 GPS Map Camera



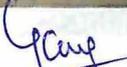
Noida, Uttar Pradesh, India

C-167, C Block, Pocket C, Sector 19, Noida, Uttar Pradesh 201301, India

Lat 28.580503°

Long 77.329156°

08/06/24 10:26 AM GMT +05:30


Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



GPS Map
Camera Lite

G25, Block G, Noida Sector 3, Noida, Uttar Pradesh 201301, India

Latitude
28.5804216°

Longitude
77.3205025°

Local 10:25:40 AM
GMT 04:55:40 AM

Altitude 206 meters
Saturday, 15.06.2024

Gyanendra Kumar
Gyanendra Kumar
Dy. Director (Hort)
Div-Ist. NOIDA



GPS Map
Camera Lite

F6, Block F, Noida Sector 3, Noida, Uttar Pradesh 201301, India

Latitude

28.579878333333333°

Longitude

77.318403333333334°

Local 10:30:45 AM

GMT 05:00:45 AM

Altitude 206 meters

Saturday, 15.06.2024

G. Kumar
Gyanendra Kumar
Dy. Director (Hort)
Noida



GPS Map
Camera Lite

Block-D, D60, D Block, Sector 2, Noida, Uttar Pradesh 201301, India

Latitude

28.582513333333335°

Longitude

77.316409999999999°

Local 10:34:45 AM

GMT 05:04:45 AM

Altitude 206 meters

Saturday, 15.06.2024

Gyan
Gyanendra Kumar
Dy. Director (Hort)
Noida



GPS Map
Camera Lite

C-81, C Block, Sector 2, Noida, Uttar Pradesh 201301, India

Latitude

28.58319°

Longitude

77.31580166666666°

Local 11:06:31 AM

GMT 05:36:31 AM

Altitude 207 meters

Saturday, 15.06.2024

GK
Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



G. K.
Gyanendra Kumar
Dy. Director (M&E)
... Noida



Gang





Gyanendra Kumar
Dy. Director (Hort)
Div-Ist, NOIDA



The Pioneer - Delhi
19/06/2020

Quota: Maharashtra targeting OBC activists



should be cleared as fast as possible, he said. "The demands of our two agitators (Hake and Waghmare) will be kept before the government. Government should respect the demands of these two agitators. The respect that earlier agitations in this state and the country have received from the government should also be given to this agitation and demands," Dhananjay Munde said. In February this year, the Maharashtra legislature unanimously passed a bill

providing 10 per cent reservation for the Marathas in education and government jobs under a separate category. Activist Manoj Jarange has been demanding implementation of the draft notification that recognises Kunbis as "sage soyare" (blood relatives) of the Maratha community members and a law to identify Kunbis as Marathas. Kunbi, an agrarian group, falls under the OBC category, and Jarange has been demanding that Kunbi certificates be issued to all Marathas, thus making them eligible for quota benefits. Hake and Waghmare have said they are not against the reservation for Marathas, but it should not disturb the OBC quota. The OBC activists have been demanding scrapping of the government's draft notification that recognises Kunbis as "sage soyare" of the Maratha community members.

Worker washing feet of chief, kicks up row

his feet got muddied after taking part in a procession of the holy symbolic footprints of saint Gajanan Maharaj. One of the workers put water from a bottle as there was no tap available nearby, he said. Patole also hit out at the government saying that while the farmers are burdened by loans and need to be brought out of their plight, the ruling dispensation was not at all concerned. Targeting Patole, BJP Mumbai uploaded the video on X and said, "What a misfortune, congress is repeatedly insulting the workers whose fight it uses to contest elections." is very shameful that

wash his muddied feet, it said, and asked where it was the real culture of the grand old party. BJP leader Chitra Wagh also targeted Patole over the act.

Renukaswamy murder for CBI probe: Karnataka

PTI ■ CHITRADURGA (KARNATAKA)

Karnataka Home Minister KG Parameshwara on Tuesday said there was no need to hand over the Renukaswamy murder case to the CBI as the police were doing a good job in their investigation without succumbing to any pressure. Parameshwara and a State BJP delegation led by its President B Y Vijayendra met the parents and wife of Renukaswamy, whose body was found in Bengaluru on June nine, separately and consoled them. Police Commissioner B Dayananda indicated that Renukaswamy was murdered in a "horrific, brutal and barbaric" manner. Speaking to reporters here, Parameshwara said 17 people, including Kannada actor Darshan and his friend Pavithra Gowda, have been arrested in connection with the case. According to police sources, Renukaswamy, a fan of Darshan, had allegedly sent some obscene messages to Gowda on social media, which infuriated the 47-year-old actor.

"I came here to console the family. This is a painful incident not only for the family but also for all of us. So far, 17 people have been arrested. They are being interrogated thoroughly," Parameshwara said. "Our policemen have done a good job. They did not succumb to any pressure while doing their job. Hence



there is no need to hand over the case to the CBI," the Minister said in response to a question on the possibility of handing it over to the premier investigation agency. He said Renukaswamy's family members have demanded justice and a Government job. The victim got married only a year ago and his wife is pregnant. "I will discuss with the Chief Minister (Siddaramaiah) (regarding demand for job)," Parameshwara said. Earlier, the BJP delegation urged the government to provide compensation to Renukaswamy's family and a government job to his wife. They sought a fair probe into his murder and demanded that the guilty be punished. From the party Rs two lakh was given to the family of Renukaswamy.

"Renu inhuman civilis it. Even this in terms being the st Look wife, unabl consc coura said. Speak after meml gover Minis the fa and R en Invest know all a invest propo

Noida **New Okhla Industrial Development Authority**
Administrative Building, Sector-6, Noida-201301 (U.P.)
Website : www.noidaauthorityonline.in

सार्वजनिक सूचना
सर्व साधारण को सूचित किया जाता है कि माननीय राष्ट्रीय हरित अधिकरण के द्वारा दिये गये निर्देशों एवं Govt. of U.P. enacted the Uttar Pradesh Public Land (Permission for placing and maintaining optical fibre cable) Act 2001 के क्रम में नोएडा क्षेत्र में आने वाले हरित क्षेत्र (वृक्ष, पेड़-पौधे आदि) के ऊपर किसी भी प्रकार के केबिल (Telephone Wires, Internet Wires, Optical Fibre Cables) को लगाया जाना दण्डनीय अपराध है। इस संबंध में उत्तरदाई संस्था के विरुद्ध दण्डात्मक कार्यवाही की जायेगी व अर्धदण्ड भी अधिरोपित किया जायेगा।
निदेशक (उद्यान)

Public Notice
This is to inform the general public that my client, Kulbir Singh, S/o Chanan Singh, R/o B-1/216, Janakpuri, Delhi-110058, have severed all relations and hereby disown his son Gurleen Singh and his wife Pamela Singh due to their constant fighting and disturbing the peace of the home. Pamela Singh has belittled my client and his wife and has made their lives a living hell, in this age they cannot bear this misbehavior and cruelty. I have already executed a duly notarized Declaration dated 31-10-2023 to this effect. Both of the aforementioned Gurleen Singh & Pamela Singh are hereby debared and disowned from all of my Client's movable and immovable assets, which are self-acquired. Anybody dealing with Gurleen Singh and Pamela Singh will do so at their own peril, risk and responsibility.
TARUN GARG (Advocate) D/2139/2020
Off: 1163/7, Block 39, Naiwala, Karol Bagh, Delhi-110005, Ph.-8285832757

OFFICE OF THE CHIEF... ASSAM CHIEF...

Pioneer

19-6-24

NOIDA **New Okhla Industrial Development Authority**
 Administrative Building, Sector-6, Noida-201301 (U.P.)
 Website : www.noidaauthorityonline.in

सार्वजनिक सूचना

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Pioneer निदेशक (उद्यान)

CLEAN, GREEN, SAFE & SECURE NOIDA

विद्युत

19-6-24

नौरडा **नवीन ओखला औद्योगिक विकास प्राधिकरण**
 प्रशासनिक भवन, सेक्टर-6, नौएडा 201301 (उ०प्र०)
 वेबसाइट: www.noidaauthorityonline.in

सार्वजनिक सूचना

सर्व साधारण को सूचित किया जाता है कि माननीय राष्ट्रीय हरित अधिकरण के द्वारा दिये गये निर्देशों एवं Govt. of U.P. enacted the Uttar Pradesh Public Land (Permission for placing and maintaining optical fibre cable) Act 2001 के क्रम में नौएडा क्षेत्र में आने वाले हरित क्षेत्र (वृक्ष, पेड़-पौधे आदि) के ऊपर किसी भी प्रकार के केबिल (Telephone Wires, Internet Wires, Optical Fibre Cables) को लगाया जाना दण्डनीय अपराध है। इस संबंध में उत्तरदाई संस्था के विरुद्ध दण्डात्मक कार्यवाही की जायेगी व अर्थदण्ड भी अधिरोपित किया जायेगा।

निदेशक (उद्यान)

स्वच्छ, हरित, सकुशल, सुरक्षित नौएडा

Cyanendra Kumar
 Dy. Director (Hort)
 Div-Ist, NOIDA

दीपिका-शाहरुख सबसे महंगे सितारे, दूसरे नंबर पर कंगना

शाहरुख खान और दीपिका का युग... शाहरुख खान और दीपिका का युग... शाहरुख खान और दीपिका का युग...



नाम	दर	अभिनेता	दर
शाहरुख खान	6,500 करोड़	दीपिका कपोर	4,100 करोड़
अमिताभ बच्चन	1,800 करोड़	शाहरुख खान	2,100 करोड़
शाहरुख खान	2,000 करोड़	दीपिका कपोर	4,100 करोड़
शाहरुख खान	2,500 करोड़	दीपिका कपोर	4,100 करोड़
शाहरुख खान	3,100 करोड़	दीपिका कपोर	4,100 करोड़



अभिनेताओं में दूसरे नंबर पर कंगना... अभिनेताओं में दूसरे नंबर पर कंगना...

तफ्तीक 30°

गूगल जैमिनी ऐप भारत में हुआ लॉन्च... गूगल जैमिनी ऐप भारत में हुआ लॉन्च...

सुन नहीं पा रही अलका, नस की बीमारी से पीड़ित

नस के सिकुड़ जाने और सख्त होने से हो सकता है वहरापन... नस के सिकुड़ जाने और सख्त होने से हो सकता है वहरापन...



टीपू स्वयंसेवकों की कामना... टीपू स्वयंसेवकों की कामना...

एप्पल वॉच की चेतावनी से बची जान

अपना वॉच, एप्पल की चेतावनी से बची जान... अपना वॉच, एप्पल की चेतावनी से बची जान...

माल्या के बेटे सिद्धार्थ गलीफ्रेंड से शादी करेंगे

सिद्धार्थ माल्या, एप्पल वॉच के बेटे... सिद्धार्थ माल्या, एप्पल वॉच के बेटे...

एप्पल वेलेट रॉबोस बंद

एप्पल वेलेट रॉबोस को बंद कर दिया... एप्पल वेलेट रॉबोस को बंद कर दिया...

अच्छी इंग्लिश कहाँ से सीखें?

अच्छी इंग्लिश कहाँ से सीखें? अच्छी इंग्लिश कहाँ से सीखें?

सोशल मीडिया पर तंबाकू की तरह लगे चेतावनी लेबल

सोशल मीडिया पर तंबाकू की तरह लगे चेतावनी लेबल... सोशल मीडिया पर तंबाकू की तरह लगे चेतावनी लेबल...

दावा: तंबाकू के पौधे में दूध जैसा तत्व

दावा: तंबाकू के पौधे में दूध जैसा तत्व... दावा: तंबाकू के पौधे में दूध जैसा तत्व...

थाईलैंड में समलैंगिक विवाह को कानूनी मान्यता

थाईलैंड में समलैंगिक विवाह को कानूनी मान्यता... थाईलैंड में समलैंगिक विवाह को कानूनी मान्यता...

इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ

इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ... इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ...

नौरा

नौरा... नौरा...

हिन्दुस्तान क्रिकेट क्विज

हिन्दुस्तान क्रिकेट क्विज... हिन्दुस्तान क्रिकेट क्विज...

रोज खेलें, रोज जीतें

रोज खेलें, रोज जीतें... रोज खेलें, रोज जीतें...

10th June		11th June	
Name	Email/Contact Number	Name	Email/Contact Number
Vishesh Kumar	visheshkumar11@gmail.com	Sanjay Sharma	sanjaysharma11@gmail.com
Ashish Kumar	ashishkumar11@gmail.com	Dushyant Kumar	dushyantkumar11@gmail.com
Neha Singh	nehasingh11@gmail.com	Pooja Singh	poojasingh11@gmail.com
Rajesh Kumar	rajeshkumar11@gmail.com	Rishi Singh	rishisingh11@gmail.com
Vivek Kumar	vivekumar11@gmail.com	Mehar Singh	meharsingh11@gmail.com

इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ

इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ... इसरो का एलवीएम3 रॉकेट पृथ्वी के वायुमंडल में प्रवेश कर नष्ट हुआ...

नौरा

नौरा... नौरा...

Scanned with CamScanner... Gyanendra Kumar (w. Director) (Hort) del. NOIDA

We don't oppose quota: Maharashtra Minister after meeting OBC activists

PTI IN CHHATTARPATI IN SAMBHAJINAGAR

Maharashtra Agriculture Minister Dharmraj Munde has said the government is not against reservation for anyone and the demands of OBC activists regarding the reservation of OBC quota will be kept before the government.

Amidst the Maharashtra reservation demand under the OBC category, two activists from the Other Backward Classes have been sitting on a fast in Maharashtra's Jalna district, seeking an assurance that their quota will not be affected.

On Monday, NCP MLA Dharmraj Munde along with his cousin and BJP leader Pankaj Munde met OBC activists Laxman Hake and Navnath Waghmare, who have been sitting on a fast since June 12 at Wadgaon village in Jalna district.

The OBC activists have seeking a written assurance



from the government that their quota will not be affected. "We don't oppose giving reservation to anyone. The state government has also clarified. It should be noted that even after that, misunderstandings are being created among communities, hence the government should clarify what is going to happen on this (quota) issue, and it should be communicated to all communities," the agriculture minister said after meeting the activists.

The misunderstandings should be cleared as far as possible he said.

The demands of fast fast agitators (Hake and Waghmare) will be kept before the government. Government should respect the demands of these two agitators. The request that earlier agitators in this state and the country have received from the government should also be given to this agitation and demands," Dharmraj Munde said.

In February this year, the Maharashtra legislature unanimously passed a bill

providing 10 per cent reservation for the Marathas in education and government jobs under a separate category.

Chief Minister Eknath Shinde has been demanding implementation of the draft notification that recognises Marathas as 'large backward' (third category) of the Maharashtra community members and a few to already holding an Marathas Kambli, an agrarian group, falls under the OBC category, and Marathas have been demanding that Marathas be included in the reservation for Marathas, but it should not disturb the OBC quota. The OBC activists have been demanding scrapping of the government's draft notification that recognises Marathas as 'large backward' of the Maharashtra community members.

Renukaswamy murder case: No need for CBI probe: Karnataka Minister

PTI IN CHHATTARPATI IN BANGALORE

Karnataka Home Minister KG Parameshwara on Tuesday said there was no need to hand over the Renukaswamy murder case to the CBI as the police were doing a good job in their investigation.

He said Renukaswamy's family members have demanded a job for his wife. The state govt. has agreed to provide a job for his wife. He said Renukaswamy's family members have demanded a job for his wife. The state govt. has agreed to provide a job for his wife.



"Renukaswamy's murder is a heinous crime and no one in the criminal society can support it. Everyone has to condemn this incident in the strongest terms. This heinous murder is being discussed not only in the state but nationally."

Looking at his parents and wife, it hurts and we are unable to understand how it could have happened. We will ensure that the police investigation is being done properly, without biasing in this direction."

With regard to the investigation of the murder case (Renukaswamy murder) registered in Karnataka's police station, wherein an individual has been killed in a very brutal and barbaric way, very brutal and barbaric way, 17 persons and all their police family and their investigation is being done."

Meanwhile, as part of the case, one of the accused, Nagajayaram, was taken to a hotel in the district headquarters town of Mysuru. He was picked up on June 11, for sport inspection. According to sources, police gathered information and also CCTV camera footage from the hotel.

Video shows party worker washing feet of Maharashtra Congress chief, kicks up row



The incident took place on Monday when Patil was at Wadgaon, in the district in Maharashtra, to inaugurate a temple. The video shows the party worker pouring water on Patil's feet before stepping out of a car in Wadgaon village in Jalna district.

The OBC activists have seeking a written assurance

his feet got muddy after taking part in a procession of the fully symbolic bussons of Saint Ganesh Maharaj. After the workers put water from a bottle as there was no tap available nearby, he said Patil also hit out at the government saying that the ruling dispensation was not at all concerned.

Targeting Patil, NCP Member of Parliament in the district said, "What a disgraceful Congress is especially insulting the workers whose might is used to connect elections."

If it were shameful that Congress Maharashtra chief Nana Patil said a worker

wash his muddy feet. It said, and asked where it was the real culture of the grand old party.

BJP leader Chitra Wagh also targeted Patil over the act.

Gujarat: Homeopath pays ₹16.32 lakh for MBBS admission, gets fake degree; 4 booked



A case has been registered against four persons for allegedly cheating a homeopath in Gujarat's Jalna to get admission in a medical course in Uttar Pradesh but received a fake degree instead.

Based on a complaint lodged by one Surendra Patel (41), who holds the degree of Bachelor of Homeopathic Medicine and Surgery (BHMS), Gujarat and Nandanan police on June 11 registered a case under sections 406 (breach of trust) and 420 (cheating), Inspector C Vaidya said.

The police have named its Promod Kumar Rajput, a resident of Nandanan, Dr. Shakti Khatri of Nandanan, and South Delhi resident Anam Kumar and Anand Kumar as accused in the first information report (FIR).

As per the FIR, in 2018, Patel, who works at a private hospital in Nandanan village, came across a website, where advertisements for a BHMS course at Bundelkhand University in Jhansi, Uttar Pradesh.

Patel telephoned Dr. Rajput, whose number was given on the website, to get more details and following conversations over the phone, he agreed to pay the fees, it stated.

The accused had paid that he would earn a degree from the Bundelkhand University after completing the five-year course, and the half-year course, and the document was ready to leave his job and move to UP for fee.

Patel deposited ₹16.32 lakh in different bank accounts provided by the accused between July 2018 and March 2019, and they assured him that the degree would

The certificates had department members issued by the Medical Council of India (MCI) and Central Medical Council, it was stated.

The MCI and the university admission team later confirmed that the documents were fake.

PUBLIC NOTICE

ADDITIONAL NOTICE

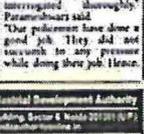
PUBLIC NOTICE

CHANGE OF NAME

PUBLIC NOTICE

PUBLIC NOTICE

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GOVT. OF ASSAM
OFFICE OF THE CHIEF ENGINEER, PWD (BUILDING), ASSAM CHANDMARI, GUWAHATI-03

1504190004

FREE NOTICE

The Chief Engineer, PWD (Building), Assam, on behalf of the Government of Assam invites bids for the work of the table below, from contractors, having experience in similar nature of work. Details of the bid may be seen at the government office mentioned in the advertisement given below.

Sr. No.	Name of Work	Value of Work	Completion Period	Bid Security	Tender Processing Fee
1	Construction of Concrete cum Stone Gate House at Ghat Road at Ghat Road, Assam (Baltana Work)	2.56 Lakhs approx.	18 Months	2% of value of work but not less than Rs. 75,000/-	Rs. 10,000/-

10% of value of work may vary at the time of submitting the bid. If no bid is received, the advertisement in the Press Notice will be a part of the Bidding Document.

Chief Engineer, PWD (Bldg.), Assam, Chandmari, Guwahati-03

1504190004/15 Jun-24

ICICI Bank Branch Office: ICICI Bank Limited Plot No. 21, Shree Tower, 3rd Floor, Park Road, Sector 17, Gurgaon, Haryana, India

The Authorized ICICI Bank Officer under the Supervision, Reservation of Financial Assets and Enforcement of Security Interest Act, 2002 in terms of the Powers conferred under section 13(1)(2) and section 13(1)(3) of the Security Interest Enforcement Act, 2002, hereby Demand Notice in the following terms:

Having failed to repay the amount, the Finance is bound to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by executing power of attorney and other documents in accordance with the provisions of the said Act and the rules thereunder. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below.

Sr. No.	Name of the Debtor	Account No.	Amount Due	Date of Symbolic Possession	Name of the Creditor
1	Omendra Goyal	42000000000000000000	₹ 2,50,00,00,00,00,00,00	10/06/2024	ICICI Bank Ltd

The above mentioned borrower/symbolic possession hereby taken is 30 days notice to repay the amount due to the undersigned on or before the date mentioned above. If the borrower fails to repay the amount due to the undersigned on or before the date mentioned above, the undersigned shall be entitled to take possession of the property described above. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned above.

Date: June 10, 2024

Chief Executive Officer, ICICI Bank Ltd.

ICICI Bank Branch Office: ICICI Bank Limited Plot No. 21, Shree Tower, 3rd Floor, Park Road, Sector 17, Gurgaon, Haryana, India

The Authorized ICICI Bank Officer under the Supervision, Reservation of Financial Assets and Enforcement of Security Interest Act, 2002 in terms of the Powers conferred under section 13(1)(2) and section 13(1)(3) of the Security Interest Enforcement Act, 2002, hereby Demand Notice in the following terms:

Having failed to repay the amount, the Finance is bound to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by executing power of attorney and other documents in accordance with the provisions of the said Act and the rules thereunder. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned below.

Sr. No.	Name of the Debtor	Account No.	Amount Due	Date of Symbolic Possession	Name of the Creditor
1	Omendra Goyal	42000000000000000000	₹ 2,50,00,00,00,00,00,00	10/06/2024	ICICI Bank Ltd

The above mentioned borrower/symbolic possession hereby taken is 30 days notice to repay the amount due to the undersigned on or before the date mentioned above. If the borrower fails to repay the amount due to the undersigned on or before the date mentioned above, the undersigned shall be entitled to take possession of the property described above. The borrower is requested to pay the amount due to the undersigned on or before the date mentioned above.

Date: June 10, 2024

Chief Executive Officer, ICICI Bank Ltd.

Fwd: Vivekanand Singh v. State of U.P. & Ors., Original Application No. 110 of 2024

Rohan Gulati <rohan@pslchambers.com>

Fri 16/08/2024 20:28

To:Clerk <clerks@pslchambers.com>

📎 1 attachments (17 MB)

Reply on behalf of Respondent No. 2.pdf;

Best Regards,

Rohan Gulati

From: Rohan Gulati <rohan@pslchambers.com>

Sent: Friday, August 16, 2024 8:27:22 PM

To: adv.vivekanandsingh@gmail.com <adv.vivekanandsingh@gmail.com>; advocate9amberjain@gmail.com <advocate9amberjain@gmail.com>; csup@nic.in <csup@nic.in>; psecit@nic.in <psecit@nic.in>; ms@uppcb.com <ms@uppcb.com>; ps.ite@up.gov.in <ps.ite@up.gov.in>

Cc: Sameer Jain <sameer@pslchambers.com>; Suvigya Awasthy <suvigya@pslchambers.com>; Deepesh Raj <Deepesh@pslchambers.com>; LAW DEPARTMENT <noidalawdepartment@gmail.com>

Subject: Vivekanand Singh v. State of U.P. & Ors., Original Application No. 110 of 2024

Sir/Ma'am,

We write to you for and on behalf of our client viz., New Okhla Industrial Development Authority (NOIDA), being Respondent No. 2 in the captioned matter pending adjudication before the Hon'ble National Green Tribunal, New Delhi, and hereby serve you the attached reply being filed on behalf of Respondent No. 2.

Kindly be advised that the present service may be deemed as an advance service of the reply being filed on behalf of Respondent No. 2.

Best Regards,

Rohan Gulati

Counsel for Respondent No. 2

PSL Advocates
& Solicitors

Direct: [+91 11 4999 1260](tel:+911149991260) | **Board:** [+91 11 4999 1250](tel:+911149991250) | **Mobile:** [+91 98109 93137](tel:+919810993137)

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